

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

01/10/2018

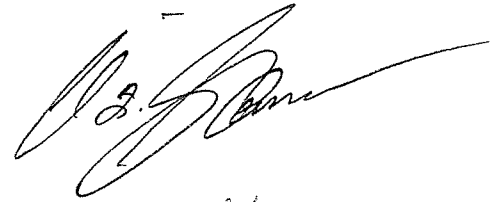
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/414/IB/2018
PETITION NUMBER : CP/699/IB/2017
NAME OF THE PETITIONER(S) : Punjab National Bank
NAME OF THE RESPONDENTS : Gemini communication ltd
UNDER SECTION : 22(3)(b)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

M. L. Ganesan

for PNB
Consenturus
Branch



Sushmita Velayankas

Counsel for IRP



Arun Karthik Mahan

Counsel for Resp. 1 & 2
(in Appn 414/IB/2018)



ORDER

Counsel for Applicant is present. Counsel for IRP is present. Counsel for Applicant has brought one DD for an amount of Rs.1,93,957.06 dated 29.09.2018 drawn on Punjab National Bank which has been handed over to the Counsel for IRP.

An Application has been filed by the Counsel for Punjab National Bank for change of the IRP for the reasons stated in the Application which is supported by the Resolution passed by the CoCs on 17.08.2018 with 98.168%; total voting share of the Committee of Creditors.

The Applicant has also obtained the consent of the proposed RP in Form 'AA' which is placed on record. Therefore, Mr. R. Mukundan is hereby appointed as RP and IRP viz., Mr. Aishwarya Mohan Gahrana stands relieved with the direction to hand over all the record to the newly appointed RP within a period of 3 working days.

Accordingly, MA/414/IB/2018 in CP/699/IB/2017 stands **disposed of**.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)